

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 1
IA No. 623/2021
In
CP (IB) No. 448/Chd/Pb/2019**

**Under Section 9 of the Insolvency
& Bankruptcy Code, 2016 and Rule
11 of NCLT Rules, 2016**

In the matter of:-

Electro Crimp
Contacts (India) Pvt. Ltd.

...Petitioner-Operational Creditor

Vs.

Inox Wind Limited

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Prashant Thakre, Advocate for the petitioner-operational creditor.

Mr. Aashish Chopra, Senior Advocate with Mr. Gagandeep Singh, Advocate for the respondent-corporate debtor.

IA No. 623/2021 & CP (IB) No. 448/Chd/Pb/2019

As per order dated 18.11.2021, Mr. P.S. Thakre has filed Memo of Appearance authorizing him to withdraw the CP (IB) No. 448/Chd/Pb/2019, he has also moved IA No. 623/2021 to that effect. Keeping in view the facts and circumstances mentioned in the application, IA No. 623/2021 is allowed and CP (IB) No. 448/Chd/Pb/2019 is ordered to be dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 07, 2021

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